SHRI UMANATH (Pudukkottai) : You can give a ruling on the lines of the West Bengal Speaker now.

MR. SPEAKER : But this is the Indian Parliament, not West Bengal Assembly. The result of the division is :

Ayes—48; Noes—46.

The motion was adopted.

MR. SPEAKER : Shri Karni Singhji.

SHRI PILOO MODY : I do not understand why the Ministers dont' smile. We lose here everyday and we keep smiling. They have lost once, by two votes, and look at their faces.

SHRI S. M. BANERJEE (Kanpur) : Allow us to occupy those seats. I assure you, we shall make you Prime Minister.

MR. SPEAKER : Now, I call Dr. Karni Singhji.

17·31 hrs.

CONSTITUTION (AMENDMENT) BILL

(*Amendment of Eighth Schedule*) by Dr. Karni Singh.

DR. KARNI SINGH (Bikaner) : I beg to move :

"That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 48 Members, 12 from this House, namely :—

1. Shri Onkar Lal Berwa
2. Shri Surendranath Dwivedy
3. Shri Lalit Sen
4. Shri H. N. Mukerjee
5. Shri Amrit Nahata
6. Shri K. Ananda Nambiar
7. Shri Nath Pai
8. Shri Era Sezhiyan
9. Shri Vidya Charan Shukla
10. Shri N. K. Somani
11. Shri Surendra Kumar Tapuriah
12. H. H. Maharaja Dr. Karni Singh of Bikaner, and 6 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee.

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 6 members to be appointed by Rajya Sabha to the Joint Committee."

At the very outset, I would like to thank hon. Members from both sides and you, Sir for allowing me to move the motion.

MR. SPEAKER : He may continue next time.

17·32 hrs.

BUSINESS ADVISORY COMMITTEE
NINTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : Sir, I beg to present the Ninth Report of the Business Advisory Committee.

श्री मधु लिमये (मुंगेर) : अरे, आप कैसे कर सकते हैं ? आप को अधिकार ही नहीं है । आप हारे हुए हैं । अध्यक्ष महोदय, इन को कैसे इजाजत देते हैं ?

MR. SPEAKER : Now we will take up the Half-an-hour discussion.

17.33 hrs.

DETENTION OF SHEIKH ABDULLAH*

SHRI A. K. GOPALAN (Kasergod) : Sir, I wish to raise a discussion on the points arising out of the answer given on the 15th November, 1967 to Starred Question No. 71 regarding the detention of Sheikh Abdullah.

Here is a man, an undisputed leader of the Quit Kashmir Movement. He inspired the people of Kashmir and he has got an abiding place in the hearts of the people of Kashmir. He was the Prime Minister of the State and he was the idel of the people in the State. In 1953, he was arrested and detained by an order of the head of the State. He is inside the jail now. No chance was given to him and the people also do

*Half-an-hour discussion.